

Correction Slip No.7

In the said Criminal Rules of Practice and Circular Orders, 1958 in Part II in Appendix II of the Appendices, under the heading 'Instructions, Notifications and Rules under the Indian Lunacy Act (IC of 1912)' for paragraph 5 relating to the definition of the term 'Medical Practitioner', the following paragraph shall be substituted, namely: -

"Under the provisions of sub-section (8) of section 3 of the Indian Lunacy Act, 1912, the term 'Medical Practitioner' shall mean a holder of a qualification to practice medicine and surgery which can be registered in the United Kingdom in accordance with the law for the time being in force for the registration of medical practitioners, and includes any person declared by general or special order of the (Local Government) to be a Medical Practitioner for the purpose of this Act".

(P.Dis.No.867 of 1959)

(Endt.R.O.C.No.6/59 Rules Revision)